

Annexure 3													
Name of Corporate Debtor: Marshall Machines Limited; Date of commencement of CIRP: 29.08.2025; List of creditors as on: 24.09.2025													
List of secured financial creditors (other than financial creditors belonging to any class of creditors)													
(Amount in ₹)													
Sr. No.	Name of Creditor	Details of Claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues	Amount of claim not admitted	Amount of claim under verification
		Date of Receipt	Amount claimed	Amount of claim admitted	Nature of Claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share in CoC				
1	HDFC Bank Limited	15-Sep-25	24,17,06,888.71	24,17,06,888.71	Secured	Yes	Yes	No	100%	NA	NA	NA	NA
2	Scinox Fintech Limited	15-Sep-25	12,35,19,907.00	-	Unsecured	No	No		0%	NA	NA	12,35,19,907.00	NA
3	Anjali Karol Mohan	13-Sep-25	14,89,001.43	-	Unsecured	No	No		0%	NA	NA	14,89,001.43	NA
4	Gaurav Sarup	15-Sep-25	7,79,93,754.00	-	Unsecured	No	No		0%	NA	NA	7,79,93,754.00	NA
5	Raman Karol	13-Sep-25	70,28,682.56	-	Unsecured	No	No		0%	NA	NA	70,28,682.56	NA
6	CA Rohit Karol	13-Sep-25	43,36,079.12	-	Unsecured	No	No		0%	NA	NA	43,36,079.12	NA
7	Prashant Sarup	15-Sep-25	4,11,67,592.00	-	Unsecured	No	No		0%	NA	NA	4,11,67,592.00	NA
8	Siddhant Sarup	15-Sep-25	1,85,08,223.00	-	Unsecured	No	No		0%	NA	NA	1,85,08,223.00	NA
	Total		51,57,50,127.82	24,17,06,888.71	-	-	-	-	100%	-	-	27,40,43,239.11	-

Notes:

1. The above list of creditors reflects claims received by IRP and verified as on September 24, 2025.
2. Claims of the creditors have been verified (to the extent possible) and admitted or not admitted basis the list and workings provided by the Creditors.
3. The Interim Resolution professional shall revise the amounts of claims admitted, when he comes across additional information warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board Process for Corporate Persons Regulations, 2016.

Remarks, if any
a). Hypothecation by way of first and exclusive charge in all present and future stocks, goods finished or Semi-finished, raw material, Monies, Receivables/ book debts by the Borrower in favour of the Bank and plant and machinery purchased from the amount financed by the Bank. in the form and manner satisfactory to Bank. (b). And Hypothecation over Ultra-Light Commercial Vehicle Loan for vehicle Mahindra Bolero Maxi Truck-BS-VI is secured by Hypothecation on Vehicle